Financial expenditure on implementation of police reforms

- 72. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what steps are being taken to create a Model Police Act in the country with respect to Supreme Court's directive on national police reforms;
 - (b) what steps Government is taking as part of nationwide police reforms; and
- (c) the details of financial expenditure for the implementation of nationwide police reforms?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Model Police Bill, 2006 was forwarded to States for consideration and appropriate action, on 31st October, 2006. To review the Model Police Bill, 2006, a new Model Police Bill, 2015 in tune with modern policing needs, democratic values and incorporating the ten attributes of the concept of 'SMART' Policing has been uploaded on BPR&D's website on 15.10.2015 for public comments.

Further, 'Police' is a State subject under the Seventh Schedule of the Constitution of India. It is the State Governments, which have to implement the various police reform measures and maintain their separate Police Act. MHA only advises the States from time to time to bring the requisite reforms in Police.

(c) The Central Government under the Modernization of Police Force (MPF) Scheme has been supplementing the efforts of the State Governments in modernizing their police forces. For this purpose, the States are grouped into two categories namely Category 'A' and Category 'B' for the purpose of funding. Category 'A' States, namely Jammu and Kashmir, Uttarakhand and Himachal Pradesh and 8 North Eastern States, including Sikkim, are eligible to receive financial assistance on a 90:10 (Centre: States) cost sharing basis. The remaining States are eligible for financial assistance on 60:40 (Centre: State) cost sharing basis. During the current year ₹ 595 crore has been earmarked under the Modernisation of Police Forces Scheme.

Terrorist attacks in the country

- 73. SHRI NEERAJ SHEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of the cases of terrorist attacks in the country after 15th August, 2016 till date, State-wise;